

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**I.A. No. 607 of 2023 in
Company Appeal (AT) (Insolvency) No.1346 of 2022**

IN THE MATTER OF:

Asset Reconstitution Company (India) Ltd. ...Appellant

Versus

Prabhu Hira Ice & Cold Storage Ltd. ...Respondent

Present:

**For Appellant: Ms. Smriti Churiwal and Ms. Deepti Babel,
Advocates.**

For Respondents: Mr. Anuj Tiwari, Advocates.

O R D E R

16.02.2023: Learned counsel for the Appellant submits that matter has been settled between the parties and Appellant seek liberty to withdraw the Appeal.

Prayer is allowed. Appeal is dismissed as withdrawn.

**[Justice Ashok Bhushan]
Chairperson**

**[Barun Mitra]
Member (Technical)**

Archana/nn